

The 27th January, 1999

No. LL(B) 3/98/32- The Employees' State Insurance (Extension to the tribal Areas of Meghalaya) Act, 1998 (Act No. of 1999) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 1999

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 27th January, 1999)

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**THE EMPLOYEES STATE INSURANCE (EXTENSION TO THE TRIBAL AREAS OF
MEGHALAYA), ACT, 1998**

An

Act

to amend the Employees State Insurance Act, 1948 to the tribal areas of Meghalaya

WHEREAS, because of the historical and constitutional position of the tribal areas of Meghalaya the application of the Employees' State Insurance Act (Central Act 34 of 1948) in those areas has been in doubt.

AND WHEREAS, it is desirable that the Act which is social security enactment should uniformly apply in the whole of the State of Meghalaya including the areas now forming the tribal areas.

AND WHEREAS, to extend the Act to the tribal areas of the State a suitable legislation is necessary.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-ninth Year of the Republic of India as follows:-

- | | | |
|------------------------------|---|--|
| Short title and Commencement | 1 | (1) This Act may be called the Employees State Insurance Extension to the Tribal Areas of Meghalaya) Act, 1998.
(2) It shall come into force with immediate effect. |
| Definition | 2 | In this Act.

(a) 'Act means the Employees State Insurance Extension to the Tribal Areas of Meghalaya) Act, 1998.

(b) 'EISA' means the Employees' State Insurance Act, 1984 (Central Act 34 of 1948) and. |

- (c) 'Tribal Areas' means the areas in Meghalaya as specified in Part II of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution of India.
- Extension of Central Act Act 34 of 1948 to the Tribal Areas 3 The EISA shall extend to and come into force in the tribal areas will immediate effect.
- Validation of action taken before the application of the Act 4 Notwithstanding anything contained in section 3 of this act no action taken or proceeding initiated under the provisions of the EISA in any part of the tribal areas before the commencement of this Act shall be invalid merely by reason that the EISA as so extended and brought into force by this Act would have had a prospective application.

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.